

श्री शिव चन्द्र झा : श्रीमन्, मंत्री महोदय ने क्या जवाब दिया है ?

श्री उपसभापति : उन्होंने बताया है कि मेरे पास जानकारी नहीं है ।

**REFERENCE TO THE REPORTED
ARREST OF A MINISTER AND OTHERS
IN BIHAR**

श्री भीष्म नारायण सिंह (बिहार) : उपसभापति महोदय, मैं सिर्फ दो शब्द निवेदन करना चाहता हूँ । हमारे सदन की नियमावली की धारा 176 के अन्तर्गत परसों मैंने सदन में यह सूचना दी थी कि बिहार में समस्तीपुर उप-चुनाव के सिलसिले में एक मंत्री की, एक संसद्-सदस्य की और कुछ अन्य लोगों की गिरफ्तारी हुई है । राज्य मंत्री महोदय ने उसका उत्तर जब सदन बन्द हो रहा था तब दिया था और इस कारण से हम लोग उस प्रश्न पर सवाल नहीं कर सके । हमने आपको सूचना दी थी कि आप इस मामले पर विचार करें और सदन में इस विषय पर चर्चा के लिए समय निर्धारित कर दें ताकि हम इस संबंध में अपने विचार व्यक्त कर सकें और प्रश्न पूछ सकें । आज पुनः मैं आपसे आग्रह करूंगा कि आप कृपया हमें यह बता दें कि आप इस सदन में इस चर्चा के लिए कब समय देंगे ?

SHRI LAKSHMANA MAHA-PATRO (Orissa): We did not have an opportunity of giving any reaction. Would the Members have kept silent when the Minister wanted to correct his own statement? He said that it was incorrect, it is all false.

MR. DEPUTY CHAIRMAN: Supplementary Demands for Grants. (Interruptions) Order please. Let us proceed with the business.

SHRI BIPINPAL DAS (Assam): Let us have discussion on that subject. It is very important. It is my request.

MR. DEPUTY CHAIRMAN: I think the Business Advisory Committee would take notice of it.

SHRI LAKSHMANA MAHA-PATRO: We should have an opportunity to congratulate the officer who arrested the Minister. Nobody ever does it.

SHRI GHOUSE MOHIUDDIN SHEIKH (Andhra Pradesh): Sir,...

MR. DEPUTY CHAIRMAN: Please do not interrupt like that.

**SUPPLEMENTARY DEMANDS FOR
GRANTS FOR EXPENDITURE OF THE
CENTRAL GOVERNMENT ON
RAILWAYS FOR THE YEAR 1978-79)**

THE MINISTER OF RAILWAYS (PROF. MADHU DANDAVATE): Sir, I beg to lay on the Table a Statement (in English and Hindi) showing the Supplementary Demands for grants for Expenditure of the Central Government on Railways for the year 1978-79.

**MESSAGES FROM THE LOK
SABHA**

- (I) The Code of Criminal Procedure (Amendment) Bill, 1978.
- (II) The Motor Vehicles (Amendment) Bill, 1978.

SECRETARY-GENERAL: Sir, I have to report to the House the following messages received from the Lok Sabha, signed by the Secretary of the Lok Sabha: —

(I)

"In accordance with the provisions of Rule 96 of the Rules of Procedure and Conduct of Business